

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 42

CA 333/2020 IN CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.12.2023**

NAME OF THE PARTIES: **UNION OF INDIA V/s INFRASTRUCTURE**
LEASING & FINANCIAL SERVICES LTD

Section 241-242 of the Companies Act, 2013 and Rule 11

ORDER

CA 333/2020 IN CP/3638(MB)2018

- 1) Mr. Ravi Kadam, Ld. Sr. Advocate for the Applicant, Mr. Animesh Bisht, Ld. Counsel for the Respondent and Mr. Aditya Sikka, Ld. Counsel for the Union of India are present.
- 2) Ld. Counsel for the Union of India, informs this Bench that they have filed an Interlocutory Application seeking intervention in the present matter; however, the same is under scrutiny. Counsel for the Union of India undertakes to serve a copy of the Intervention Application to the parties concerned. The said Submission is noted.
- 3) Later on, Ld. Sr. Advocate for the Applicant brought our attention to para No. 2 of the order dt. 06.11.2023, passed in CA No. 333 of 2020, wherein it

was recorded that *“**Heard Ld. Sr. Advocate for the Applicant expeditiously**”*. This Bench noted that the word “Expeditionously” is incorrectly recorded instead of “Extensively”.

- 4) In that view of the matter, this Bench deems it fit and appropriate to correct the said typographical error which is recorded in the order dt. 06.11.2023. Accordingly, the word “Expeditionously” is now substituted with the word “Extensively”. The sentence will now be read as *“**Heard Ld. Sr. Advocate for the Applicant extensively**”*. Rest of the order dt. 06.11.2023, stand unaltered.
- 5) At requests, stand over to 19.12.2023, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare